

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH; JODHPUR**

**ORIGINAL APPLICATION NO. 270/2010**

**Date of Order: 08.07.2011**

**CORAM:**

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER**

Ashok Kumar son of late Shri Shyam Lal, aged about 22 years, resident of Chain Singh Marg, Gandhi Pura, BJS Colony, Jodhpur. Late Shri Shyam Lal - Mazdoor in the office of the Garrison Engineer, MES, Air Force, Jodhpur.

...Applicant.

Mr. Vijay Mehta, counsel for applicant.

**VERSUS**

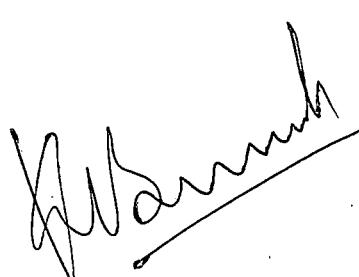
1. Union of India through the Secretary to the Government, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Chief Controller of Defence Accounts (Pensions), Draupadi Ghat, Allahabad - 14.
3. Principal C D A (Pensions), Draupadi Ghat, Allahabad - 14.
4. Commander Works Engineer, MES (Air Force), Jodhpur.
5. Garrison Engineer, MES, Air Force, Jodhpur.

... Respondents.

Mr. M.S. Godara, proxy counsel for  
Mr. Vinit Mathur, counsel for respondents.

**ORDER**  
**(Per Dr. K.B. Suresh, Judicial Member)**

One Shri Shyam Lal was an employee under Garrison Engineer, MES, Air Force, Jodhpur and he passed away on 31.10.2002. Thereafter, since the applicant was a minor, the family pension was released only to his sister Sushma, who has now attained the age of 25 years, and the family pension has been stopped.



2. Now the applicant had approached the concerned authority for releasing the family pension to him, and found that there was no response, he has approached this Tribunal by filing this Original Application thereafter.

3. During the interregnum of the proceedings, a letter seems to have been issued by the Garrison Engineer (AF), Jodhpur bearing No. 1080/Shyam Lal/10-2002/137/EID dated 08 January, 2011, calling upon the applicant to forward his Bank Account Number and Branch Code enclosing a performa for submission of the requisite information, for the purpose of release of family pension. Since the respondents themselves have initiated steps for releasing the family pension to the applicant, the matter need not be kept in suspension. Annexure A/5 is the age proof of the applicant, which is already with the respondents.

4. Shri Mahendra Singh Godara, the learned proxy counsel for Shri Vinit Kumar Mathur, learned counsel for respondents, would submit that on verifying the eligibility of the applicant and finding him suitable, they are ready to release the family pension to the applicant with effect from the date it became due with all its arrears, if suitable and appropriate time frame is granted to them by the Tribunal. Therefore, the respondents are directed



to process the application of the applicant and finalize the same and grant him appropriate benefits of the family pension within a time frame of two months next. If any decision is taken, then, by a speaking order, the same shall be communicated to the applicant within the same time frame if it is against him and liberty is granted to the applicant to approach this Tribunal in such a case.

5. The Original Application is, thus, allowed to the limited extent as stated above. No order as to costs.

  
**(DR. K.B. SURESH)**  
**JUDICIAL MEMBER**

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